

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

25.05.2012

OA No. 359/2012

Mr. C.B. Sharma, Counsel for applicant.

The applicant has filed this OA for a order or direction to the respondents to decide his representation dated 16.06.2011 (Annexure A/1) and to give him promotion on the post of Postman from the date his junior so allowed, by quashing selection of respondent no. 5 with all consequential benefits by placing the his name in select list dated 23.09.2010 (Annexure A/5) with all consequential benefits.

Having heard the submissions made on behalf of the applicant and on perusal of the documents on record, we deemed it proper to direct the respondent no. 3 to decide the representation of the applicant dated 16.06.2011 (Annexure A/1) by passing a reasoned & speaking order within a period of three months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)

Member (A)

*ahq*

*K.S.Rathore*  
(Justice K.S.Rathore)  
Member (J)